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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP 391/2004  
OA No.140/2003

New Delhi this the 8<sup>th</sup> day of August, 2005

**Hon'ble Mr. V.K.Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)**

1. Shri Naresh Kumar  
S/0 Shri Sunno Ram,  
R/0 Village Shistha,  
PO Thore Ka Rana,  
Teh. Sadabad, Distt. Mathras (UP).
2. Shri Uday Singh  
S/0 Shri Ram Khiladi,  
Vill.Undua near Aligarh,  
Distt. Hathras (UP)
3. Shri Arun Kumar  
S/0 Shri Sriganesh,  
Vill. Bhilpur,  
PO Bara Kalwadi,  
Distt. Muza�arpur ( Bihar )

..Applicant

(By Advocate Shri Surinder Singh )

**VERSUS**

1. Lt.Ge. Jagdish Chander,  
Director General of Supply and Transport,  
Army Headquarters,  
DHQ P.O.New Delhi-110011
2. Lt.Col.Alok Vaid,  
Commanding Officer,  
227, Coy ASC (Sup.),  
Safdarjung Road, New Delhi-110003

..Respondents

(By Advocate Shri S. N. Sharma proxy for  
Shri J.B. Mudgil )

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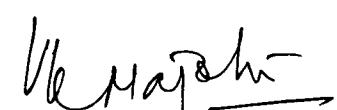
ORDER (ORAL)

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)

Learned counsel of the respondents has referred to an affidavit filed on behalf of respondents on 27.7.2005 vide Dy.No. 5454. The same is not on record. Registry to place the same on record. However, learned counsel has produced a copy of the same for perusal. In this affidavit, respondents have stated that no vacancy of labour has been released to any ASC unit during last 3-4 years. The reason for non release is that presently the labours are not authorized on the establishments of the units. A case for their inclusion in the establishment of the respective units is presently under active consideration of the Govt. On finalization of the case, the question of release of vacancies of labours to the units will be considered. The cause for applicants would arise in case these vacancies are released and instead of applicants, some freshers or other persons are engaged as causal labour by the respondents. In this backdrop, the present proceedings are dropped with liberty to applicants to take recourse of legal action at an appropriate time. Notice issued to the respondents are discharged.



(Mrs.Meera Chhibber )  
Member (J)



V.K.Majotra  
Vice Chairman (A)

8.8.05

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